

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... Petitioner/Applicant

Vs.

M/s. Advance Navotpad Surfactants Ltd

....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code in liq.

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

Mr. Sarwar Raza and Ms. ishita sharma, Advs.

For RCTD

Mr. Vidhan Vyas, Adv.

For the Applicant

Mr. Arnab chakraborty, Adv.

ORDER

IA-2028/2021

The applicant herein is the successful bidder in the auction conducted on 10.11.2020 for the properties situated in Bhiwadi, Rajasthan seeking a direction to the Commercial Tax Department, Alwar, Rajasthan to release the property of the corporate debtor situated at Plot No. F-56, F-57 Industrial Area, Chopanki, Bhiwadi, District Alwar. The counsel representing the Commercial Tax Department fairly admits that their claims have been already considered by the Liquidator and this bench is at liberty to pass appropriate orders. In view of the submissions made by the Ld. Counsel representing the department, we hereby direct the

— sd —

— sd —

Commercial Tax Department Alwar, Rajasthan to forthwith release the property of the corporate debtor situated at plot No. F-56, F-57, Industrial area situated at Bhiwadi, District Alwar, Rajasthan and the liquidator is directed to proceed in accordance with law.

IA-2028/2021 stands disposed of.

IA-4367/2020

Order reserved.


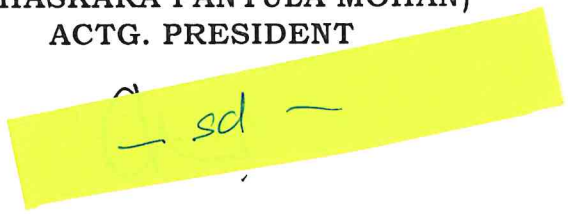
IA-2728/2019 & CA-270/2019

Respondents are directed to defend their case and get ready to argue on the next date of hearing as otherwise matter will be heard and appropriate orders will be passed.

List on 12.08.2021.



— sd —
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



— sd —
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)